

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CRIMINAL APPEAL NO(s). 1720 OF 2009  
BEFORE THE REGISTRAR SUNIL THOMAS

RUCHI AGARWAL

Appellant (s)

VERSUS

SHARAD GUPTA & ORS.

Respondent(s)

(With appln(s) for substituted service,stay

Date: 09/01/2012

This Appeal was called on for hearing today.

For Appellant(s)

Mr. Jitendra Mohan Sharma,Adv.

For Respondent(s)

Ms. Mridula Ray Bharadwaj,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Ld.counsel for the appellant has not filed proof of publication in spite of last chance granted. However, I am inclined to grant four more weeks time subject to the condition that he files proof of publication and deposits a sum of Rs. 500/- in the Supreme Court Legal Services Committee as cost within four weeks. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution.  
List the matter on 17.02.2012.

(Sunil Thomas)  
Registrar

SB